Directorate General of Foreign Trade Udyog Bhawan DES-V Section

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The Meeting No.11/AM-18 dated 31.08.2017 for the licensing year 2017-18 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 04.09.2017 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following

officers were present:-

S.No.	Name of the representatives and their designation	Department
	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri Nand Lal, Consultant	DIPP
3.	Shri S.K. Mohapatra, DDG	DGFT
	Shri Vinod Kumar Kashyap, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.10/AM-17 dated 17.08.2017 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.11/AM-18 dated 31.08.2017 held on 04.09.2017 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER

: 11/84-ALC3/2017 MEETING DATE: 31.08.2017

	Case No.:18/11/84-ALC3/2017	Party Name: APSARA SILKS	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
1	HQ File:01/84/050/00137/AM18/	RLA File :07/24/040/00208/AM16/	Lic.No/Date:0710108800 24.09.2015	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the CAD/measurement chart details of the export product for examination of the case. The case stands deferred for re-listing on 28.09.2017.

Case No.:2/5/84-ALC3/2016	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:11/84- ALC3/2017 31.08.2017	Closed
HQ File 2:01/84/050/00034/AM17/	RLA File :07/24/040/00056/AM17/	Lic.No/Date:0710109837 19.05.2016	

Decision : NC noted that RA, Bangalore has issued the above AA on repeat basis as per their letter No.07/27/040/0056am17/dated 17.08.2017. Accordingly, NC decided to close the case. RA may take suitable action subject to other usual conditions.

	Case No.:21/12/84-ALC3/2016	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
3	HQ File :01/84/050/00212/AM17/	RLA File :35/24/040/00025/AM17/	Lic.No/Date:3510045009 17.08.2016	Defer Date: 28.09.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to

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expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.09.2017.

Case No.:29/20/84-ALC3/2016	Party Name: AMRITT INDIA ASSOCIATES PRIVATE LIMITED	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
HQ File :01/84/050/00372/AM17/	RLA File :05/23/040/00090/AM17/	Lic.No/Date:0510399970 03.10.2016	Defer Date 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that personal hearing was given to firm with justification for requirement of higher wastage. NC decided to give one more opportunity to firm to explain their case. The case stands deferred for relisting on 28.09.2017.

Case No.:6/18/84-ALC3/2016	Party Name: PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
HQ File :01/84/050/00287/AM17/	RLA File :32/24/040/00021/AM17/	Lic.No/Date:3210077997 04.10.2016	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.09.2017.

Case No.:62/20/84-ALC3/2016	Party Name:CONNOISSEUR FASHIONS	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0410162348	Defer Date 28.09.2017
:01/84/050/00405/AM17/	:04/24/040/00114/AM17/	05.10.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.09.2017.

	Case No.:22/20/84-ALC3/2016	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
7	HQ File :01/84/050/00365/AM17/	RLA File :05/24/040/00348/AM17/	Lic.No/Date:0510400240 24.10.2016	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.09.2017.

Case No.:36/20/84-ALC3/2016	Party Name: ARVIND LIMITED	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0810138963	Defer Date:
:01/84/050/00379/AM17/	:08/24/040/00297/AM17/	25.10.2016	28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.09.2017.

	Case No.:23/22/84-ALC3/2016	Party Name:FRONTIER PROTECTIVEWEAR PRIVATE LIMITED	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
9	HQ File :01/84/050/00429/AM17/	RLA File :02/24/040/00148/AM17/	Lic.No/Date:0210207131 11.11.2016	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.09.2017.

(Case No.:29/22/84-ALC3/2016	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
	HQ File 01/84/050/00435/AM17/	RLA File :02/24/040/00164/AM17/	Lic.No/Date:0210207157 25.11.2016	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.09.2017.

Case No.:22/22/84-ALC3/2016	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0210207159	Defer Date: 28.09.2017
1:01/84/050/00428/AM17/	:02/24/040/00168/AM17/	30.11.2016	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.09.2017.

	Case No.:51/20/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
12	HQ File :01/84/050/00394/AM17/	RLA File :05/24/040/00412/AM17/	Lic.No/Date:0510400555 30.11.2016	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai vide their letter dated 31.8.2017 has requested Director &OIC to conduct a detailed study and make their recommendation with 20 days for finalization of the case. Committee decided to await comments from TC, Mumbai.

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The case stands deferred for re-listing on 28.09.2017.

Case No.:54/20/84-ALC3/2016	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510400554	Defer Date: 28.09.2017
:01/84/050/00397/AM17/	:05/24/040/00404/AM17/	30.11.2016	

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai vide their letter dated 31.8.2017 has requested Director &OIC to conduct a detailed study and make their recommendation with 20 days for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.09.2017.

	Case No.:20/1/84-ALC3/2017	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
14	HQ File :01/84/050/00537/AM17/	RLA File :05/28/095/00046/AM17/	Lic.No/Date:0510400565 01.12.2016	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.09.2017.

	Case No.:18/22/84-ALC3/2016	Party Name:RADIANT EXPORTS	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
15	HQ File :01/84/050/00424/AM17/	RLA File :05/24/040/00450/AM17/	Lic.No/Date:0510400715 13.12.2016	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.09.2017.

	Case No.:15/22/84-ALC3/2016	Party Name: ALPINE APPARELS PVT.LTD.	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
16	HQ File :01/84/050/00421/AM17/	RLA File :05/23/040/00428/AM17/	Lic.No/Date:0510400798 14.12.2016	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.09.2017.

17	Case No.:26/22/84-ALC3/2016	LTD.,	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
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HQ File	RLA File	Lic.No/Date:0510400895	Defer Date:
:01/84/050/00432/AM17/	:05/23/040/00454/AM17/	21.12.2016	28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai vide their letter dated 31.8.2017 has requested Director &OIC to conduct a detailed study and make their recommendation with 20 days for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.09.2017.

Case No.:10/22/84-ALC3/2016	Party Name:RICHA & CO	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
HQ File :01/84/050/00416/AM17/	RLA File :05/24/040/00500/AM17/	Lic.No/Date:0510401095 05.01.2017	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.09.2017.

	Case No.:15/1/84-ALC3/2017	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
19	HQ File :01/84/050/00532/AM17/	RLA File :05/24/040/00534/AM17/	Lic.No/Date:0510401395 27.01.2017	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.09.2017.

	Case No.:2/3/84-ALC3/2017	Party Name:CLASSIC BINDING INDUSTRIES	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
20	HQ File :01/84/050/00007/AM18/	RLA File :03/94/040/00995/AM17/	Lic.No/Date:0310810900 02.02.2017	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await comments of DIPP. The case stands deferred for re-listing on 28.09.2017.

	Case No.:7/3/84-ALC3/2017	Party Name:LAHOTI OVERSEAS LTD.	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
21	HQ File :01/84/050/00012/AM18/	RLA File :03/95/040/00878/AM17/	Lic.No/Date:0310811045 08.02.2017	Defer Date: 28.09.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.09.2017.



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	Case No.:19/3/84-ALC3/2017	Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
22	HQ File :01/84/050/00024/AM18/	RLA File :03/95/040/00863/AM17/	Lic.No/Date:0310811065 09.02.2017	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.09.2017.

Case No.:1/9/84-ALC3/2017	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710111120	Defer Date 28.09.2017
:01/84/050/00103/AM18/	:07/24/040/00369/AM17/	13.02.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await comments of DIPP. The case stands deferred for re-listing on 28.09.2017.

	Case No.:17/3/84-ALC3/2017	Party Name: VRIJESH CORPORATION	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
24	HQ File :01/84/050/00022/AM18/	RLA File :03/95/040/00927/AM17/	Lic.No/Date:0310811442 27.02.2017	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.09.2017.

	Case No.:8/3/84-ALC3/2017	Party Name: MADURA COATS PRIVATE LIMITED,	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
25	HQ File :01/84/050/00013/AM18/	RLA File :35/24/040/00058/AM17/	Lic.No/Date:3510045139 15.03.2017	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await comments of DIPP. The case stands deferred for re-listing on 28.09.2017.

	Case No.:14/3/84-ALC3/2017	Party Name:SHOREWALA GLOBAL INDUSTRIES PVT.LTD.,(FORMERLY	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
26	HQ File :01/84/050/00019/AM18/	RLA File :05/24/040/00669/AM17/	Lic.No/Date:0510402175 06.04.2017	Defer Date: 28.09.2017

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Mumbai for Comments. TC, Mumbai have been requested to







expedite their comments for finalization of the case. Committee decided to await comments from TC, Mumbai. The case stands deferred for re-listing on 28.09.2017.

Case No.:25/1/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO.,	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510402195	Defer Date 28.09.2017
:01/84/050/00005/AM18/	:05/24/040/00007/AM18/	10.04.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that hard copy of the application not received from CLA Delhi. Committee decided to request CLA Delhi to provide three set of documents for examination of the case. The case stands deferred for relisting on 28.09.2017.

C	ase No.:9/3/84-ALC3/2017	Party Name: MATRIX CLOTHING PVT. LTD.	Meet No/Date:11/84- ALC3/2017 31.08.2017	Approved
	Q File 1/84/050/00014/AM18/	RLA File :05/24/040/00021/AM18/	Lic.No/Date:0510402241 18.04.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and CAD export product. Accordingly, NC decided to ratify the norms in respect of the above Advance Authorisation as applied for as per CAD/CAM and lay marker of the export product shown by the representative of the firm. GSM should match in import and export.

RA concerned may take necessary action subject to compliance of other usual conditions.

	Case No.:13/3/84-ALC3/2017	Party Name:PINNACLE CLOTHING CO	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
29	HQ File :01/84/050/00018/AM18/	RLA File :05/24/040/00014/AM18/	Lic.No/Date:0510402239 18.04.2017	Defer Date: 28.09.2017

Decision : Committee considered the case as per agenda along with other relevant papers and noted that firm had been requested to furnish the CAD of the export product, however, firm not furnished the same. NC decided to await reply of the firm. The case stands deferred for re-listing on 28.09.2017.

Case No.:4/7/84-ALC3/2017	Party Name: ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:11/84- ALC3/2017 31.08.2017	Approved
HQ File :01/84/050/00066/AM18/	RLA File :03/94/040/00133/AM18/	Lic.No/Date:0310813317 17.05.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms in respect of the above Advance Authorisation as per DIPP comments vide their UO No. 7/305/2017-TSW dated 31.08.2017 as under:

The case has been examined & the firm has given import content of the raw material in the export product. Based on the Chartered Engineer's Certificate & the additional information furnished

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by the firm, the following norms are Approved:

Item of Export	Quantity (numbers)	Item of import	Quantity recommended for production of one suitcase of 55 Cms.
Suitcase Made of PP (Non (Expandable) 55 Cms)	25000.0	1.Polypropylene Co polymer (BD 265MO,BJ368MO,BE 961MO,PP7033E3)	1.11 Kgs.
Cilis)		2. Polypropylene Elastomer (Vistamaxx 6202, Exxonmobile)	0.11 Kgs.
		3.Slider No. 5	Net to net
		4. Slider No. 8	Net to net
		5. Zipper No.5	Net +2%
		6. Zipper No. 8	Net +2%
		7. PU Coated Polyester Fabric(80 GSM)	1.1 Sq. mtrs.
		8.TSA Lock	Net to net
		9. Wheels	Net to net
		10. Pull Handle	Net to net

2. Export Item: Suitcase Made of PP (Non Expandable) 66 Cms)

Item of Export	Quantity (numbers)	Item of import	Quantity recommended for production of one suitcase of 66 Cms.
Suitcase Made of PP (Non (Expandable) 66 Cms)	25000.0	1.Polypropylene Co polymer (BD 265MO,BJ368MO,BE 961MO,PP7033E3)	1.87 Kgs.
		2. Polypropylene Elastomer (Vistamaxx 6202, Exxonmobile)	0.11 Kgs.
		3.Slider No. 5	Net to net
		4. Slider No. 8	Net to net
		5. Zipper No.5	Net +2%
		6. Zipper No. 8	Net +2%
		7. PU Coated Polyester	0.19 Sq. mtrs.
		Fabric(80 GSM)	
		8.TSA Lock	Net to net
		9. Wheels	Net to net
		10. Pull Handle	Net to net

3. Export Item: Suitcase Made of PP (Non Expandable) 75 Cms)

Item of Export	Quantity	Item of import	Quantity
	(numbers)	-	recommended for







			production of one suitcase of 75 Cms.
Suitcase Made of PP (Non (Expandable) 75 Cms)	(BD 265Me	1.Polypropylene Co polymer (BD 265MO,BJ368MO,BE 961MO,PP7033E3)	2.27 Kgs.
		2. Polypropylene Elastomer (Vistamaxx 6202, Exxonmobile)	0.22 Kgs.
		3.Slider No. 5 4. Slider No. 8	Net to net Net to net
		5. Zipper No.5	Net +2%
		6. Zipper No. 8	Net +2%
		7. PU Coated Polyester Fabric (80 GSM)	1.98 Sq. mtrs.
		8.TSA Lock	Net to net
		9. Wheels	Net to net
		10. Pull Handle	Net to net

RA concern may take necessary action subject to compliance of other usual conditions.

	Case No.:9/11/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
31	HQ File :01/84/050/00128/AM18/	RLA File :05/23/040/00054/AM18/	Lic.No/Date:0510402604 17.05.2017	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to TC, Noida for comments. Committee decided to await their comments. The case stands deferred for re-listing on 28.09.2017.

Case No.:2/7/84-ALC3/2017	Party Name: ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:11/84- ALC3/2017 31.08.2017	Approved
HQ File	RLA File	Lic.No/Date:0310813500	
:01/84/050/00064/AM18/	:03/94/040/00151/AM18/	24.05.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms in respect of the above Advance Authorisation as per DIPP comments vide their UO No. . 7/305/2017-TSW dated 31.08.2017 as under:

The case has been examined & the firm has given import content of the raw material in the export product. Based on the Chartered Engineer's Certificate & the additional information furnished by the firm, the following norms are approved:

Item of Export	Quantity (numbers)	Item of import	Quantity recommended for production of one suitcase of 55 Cms.
Suitcase Made of PP	10000.0	1.Polypropylene Co polymer	1.155 Kgs.

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(Expandable) (55 Cms)	(BD 265MO,BJ368MO,BE	
	961MO,PP7033E3)	
	2. Polypropylene Elastomer	0.115 Kgs.
	(Vistamaxx 6202, Exxonmobile)	
	3.Slider No. 5	Net to net
	4. Slider No. 8	Net to net
	5. Zipper No.5	Net +2%
	6. Zipper No. 8	Net +2%
	7. PU Coated Polyester	1.21 Sq. mtrs.
	Fabric(80 GSM)	
	8.TSA Lock	Net to net
	9. Wheels	Net to net

2. Export Item: Suitcase Made of PP (Expandable) (66Cms)

Item of Export	Quantity (numbers)	Item of import	Quantity recommended for production of one suitcase of 66 Cms.
Suitcase Made of PP (Expandable) (66 Cms)	10000.0	1.Polypropylene Co polymer (BD 265MO,BJ368MO,BE 961MO,PP7033E3)	1.87 Kgs.
Cinsy		2. Polypropylene Elastomer (Vistamaxx 6202, Exxonmobile)	0.187 Kgs.
		3.Slider No. 5 4. Slider No. 8	Net to net Net to net
		5. Zipper No.5 6. Zipper No. 8	Net +2% Net +2%
		7. PU Coated Polyester Fabric(80 GSM)	1.485 Sq. mtrs.
		8.TSA Lock 9. Wheels	Net to net Net to net

3. Export Item: Suitcase Made of PP (Expandable) (75 Cms)

Item of Export	Quantity (numbers)	Item of import	Quantity recommended for production of one suitcase of 75 Cms.
Suitcase Made of PP (Expandable) (75 Cms)	10000.0	1.Polypropylene Co polymer (BD 265MO,BJ368MO,BE 961MO,PP7033E3)	2.163 Kgs.
		2. Polypropylene Elastomer (Vistamaxx 6202, Exxonmobile)	0.21 Kgs.
		3.Slider No. 5	Net to net
		4. Slider No. 8	Net to net





5. Zipper No.5	Net +2%
6. Zipper No. 8	Net +2%
7. PU Coated Polyester	2.0475 Sq. mtrs.
Fabric(80 GSM)	
8.TSA Lock	Net to net
9. Wheels	Net to net

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:5/7/84-ALC3/2017	Party Name: ABHISHRI PACKAGING PRIVATE LIMITED	Meet No/Date:11/84- ALC3/2017 31.08.2017	Approved
HQ File :01/84/050/00067/AM18/	RLA File :03/94/040/00159/AM18/	Lic.No/Date:0310813610 29.05.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ratify the norms in respect of the above Advance Authorisation as per DIPP comments vide their UO No. 7/305/2017-TSW dated 31.08.2017 as under:

The case has been examined & the firm has given import content of the raw material in the export product. Based on the Chartered Engineer's Certificate & the additional information furnished by the firm, the following norms are approved:

	Item of Export	Quantity (numbers)	Item of import	Quantity recommended for production of one suitcase of 55 Cms.
33	Suitcase Made of PP (Octolite (Expandable version) (55 Cms)	35000.0	1.Polypropylene Co polymer (BD 265MO,BJ368MO,BE 961MO,PP7033E3)	1.078 Kgs.
			2. Polypropylene Elastomer (Vistamaxx 6202, Exxonmobile)	0.115 Kgs.
			3.Slider No. 5	Net to net
			4. Slider No. 8	Net to net
			5. Zipper No.5	Net +2%
			6. Zipper No. 8	Net +2%
			7. PU Coated Polyester Fabric(80 GSM)	1.167 Sq. mtrs.
			8.TSA Lock	Net to net
			9. Wheels	Net to net
			10. Pull Handle	Net to net
			11. Metal Logo	Net to net
			12. TPE Beading	Net +2%

2. Export Item: Suitcase Made of PP (Octolite Expandable version) (68 Cms)

Item of Export	Quantity (numbers)	Item of import	Quantity recommended

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			for production of one suitcase of 68 Cms.
Suitcase Made of	35000.0	1.Polypropylene Co	1.815Kgs.
PP (Octolite		polymer (BD	
(Expandable		265MO,BJ368MO,BE	
version) (68 Cms)		961MO,PP7033E3)	
	•	2. Polypropylene	0.1814 Kgs.
		Elastomer (Vistamaxx	
		6202, Exxonmobile)	
		3.Slider No. 5	Net to net
		4. Slider No. 8	Net to net
		5. Zipper No.5	Net +2%
		6. Zipper No. 8	Net +2%
		7. PU Coated Polyester	1.681 Sq. mtrs.
		Fabric(80 GSM)	
		8.TSA Lock	Net to net
		9. Wheels	Net to net
		10. Pull Handle	Net to net
		11. Metal Logo	Net to net
		12. TPE Beading	Net +2%

3. Export Item: Suitcase Made of PP (Octolite Expandable version) (75Cms)

Item of Export	Quantity (numbers)	Item of import	Quantity recommended for production of one suitcase of 75 Cms.
Suitcase Made of PP (Octolite (Expandable version) (75 Cms)	35000.0	1.Polypropylene Co polymer (BD 265MO,BJ368MO,BE 961MO,PP7033E3)	2.2 Kgs.
		2. Polypropylene Elastomer (Vistamaxx 6202, Exxonmobile)	0.22 Kgs.
		3.Slider No. 5	Net to net
		4. Slider No. 8	Net to net
		5. Zipper No.5	Net +2%
		6. Zipper No. 8	Net +2%
		7. PU Coated Polyester Fabric(80 GSM)	1.98 Sq. mtrs.
		8.TSA Lock	Net to net
		9. Wheels	Net to net
		10. Pull Handle	Net to net
		11. Metal Logo	Net to net
		12. TPE Beading	Net +2%

RA concern may take necessary action subject to compliance of other usual conditions.

34 Case No.:3/11/84-ALC3/2017

Party Name:SHANKAR

Meet No/Date:11/84-

Status:







	PACKAGINGS LIMITED	ALC3/2017 31.08.2017	Deferred
HQ File :01/84/050/00122/AM18/	RLA File :34/24/040/00031/AM18/	Lic.No/Date:3410043270 07.06.2017	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await comments of DIPP. The case stands deferred for re-listing on 28.09.2017.

Case No.:5/11/84-ALC3/2017	Party Name: KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:11/84- ALC3/2017 31.08.2017	Closed
HQ File	RLA File	Lic.No/Date:0310813855	
:01/84/050/00124/AM18/	:03/94/040/00201/AM18/	08.06.2017	

Decision : NC noted that RA, Bangalore has issued the above AA on repeat basis as per their letter No.03/94/040//201/AM1/31 dated 08.06.2017. Accordingly, NC decided to close the case. RA may take suitable action subject to other usual conditions.

	Case No.:7/11/84-ALC3/2017	Party Name: A.M. VINYL PVT.LTD.,	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
36	HQ File :01/84/050/00126/AM18/	RLA File :05/23/040/00117/AM18/	Lic.No/Date:0510403206 22.06.2017	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await comments of DIPP. The case stands deferred for re-listing on 28.09.2017.

Case No.:3/7/84-ALC3/2017	Party Name: APSARA SILKS	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
HQ File :01/84/050/00065/AM18/	RLA File :07/24/040/00092/AM18/	Lic.No/Date:0710111827 27.06.2017	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case has been referred to TC, Noida for comments. Committee decided to await their comments. The case stands deferred for re-listing on 28.09.2017.

	Case No.:1/11/84-ALC3/2017	Party Name:VINAYAK POLYMERS	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
38	HQ File :01/84/050/00120/AM18/	RLA File :13/24/040/00017/AM18/	Lic.No/Date:1310048663 27.06.2017	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await comments of DIPP. The case stands deferred for re-listing on 28.09.2017.

39 Case No.:2/11/84-ALC3/2017 Party Name:SURYA Meet No/Date:11/84- Status:

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	ТЕХТЕСН,	ALC3/2017 31.08.2017	Deferred
HQ File	RLA File	Lic.No/Date:2210015739	Defer Date:
:01/84/050/00121/AM18/	:22/24/040/00016/AM18/	29.06.2017	28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await comments of DIPP. The case stands deferred for re-listing on 28.09.2017.

Case No.:20/11/84-ALC3/2017	Party Name: AVATAAR HOME FASHION PRIVATE LIMITED		Status: Deferred
HQ File	RLA File	Lic.No/Date:3210078215	Defer Date: 28.09.2017
:01/84/050/00139/AM18/	:32/24/040/00009/AM18/	04.07.2017	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case had been referred to DIPP for comments. Committee decided to await comments of DIPP. The case stands deferred for re-listing on 28.09.2017.

	Case No.:4/11/84-ALC3/2017	Party Name:GRINDWELL NORTON LTD	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
41	HQ File :01/84/050/00123/AM18/	RLA File :03/94/040/00107/AM18/	Lic.No/Date:0310814426 04.07.2017	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case has been referred to TC, Noida for comments. Committee decided to await their comments. The case stands deferred for re-listing on 28.09.2017.

	Case No.:17/11/84-ALC3/2017	Party Name:RADIANT EXPORTS	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
42	HQ File :01/84/050/00136/AM18/	RLA File :05/24/040/00162/AM18/	Lic.No/Date:0510403360 07.07.2017	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case has been referred to TC, Noida for comments. Committee decided to await their comments. The case stands deferred for re-listing on 28.09.2017.

	Case No.:8/11/84-ALC3/2017	Party Name:GAURAV INTERNATIONAL	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
43	HQ File :01/84/050/00127/AM18/	RLA File :05/23/040/00153/AM18/	Lic.No/Date:0510403392 12.07.2017	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case has been referred to TC, Noida for comments. Committee decided to await their comments. The case stands deferred for re-listing on 28.09.2017.

11	Case No.:13/11/84-ALC3/2017	Party Nama: MACNOLIA	Meet No/Date:11/84-	Ctatura
44	Case No13/11/64-ALC3/201/	raity Name.MAGNOLIA	Micel No/Date.11/04-	Status:

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	MARTINIQUE CLOTHING P.LTD.	ALC3/2017 31.08.2017	Deferred
HQ File :01/84/050/00132/AM18/	RLA File :05/24/040/00177/AM18/	Lic.No/Date:0510403418 18.07.2017	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case has been referred to TC, Noida for comments. Committee decided to await their comments. The case stands deferred for re-listing on 28.09.2017.

	Case No.:16/11/84-ALC3/2017	Party Name:PEE EMPRO EXPORTS (P) LTD	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
45	HQ File :01/84/050/00135/AM18/	RLA File :05/24/040/00174/AM18/	Lic.No/Date:0510403417 18.07.2017	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case has been referred to TC, Noida for comments. Committee decided to await their comments. The case stands deferred for re-listing on 28.09.2017.

	Case No.:14/11/84-ALC3/2017	Party Name:MODA COCKTAIL	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
46	HQ File :01/84/050/00133/AM18/	RLA File :05/24/040/00180/AM18/	Lic.No/Date:0510403450 19.07.2017	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case has been referred to TC, Noida for comments. Committee decided to await their comments. The case stands deferred for re-listing on 28.09.2017.

	Case No.:15/11/84-ALC3/2017	Party Name:PEE EMPRO EXPORTS P LTD	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
47	HQ File :01/84/050/00134/AM18/	RLA File :05/24/040/00182/AM18/	Lic.No/Date:0510403457 20.07.2017	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case has been referred to TC, Noida for comments. Committee decided to await their comments. The case stands deferred for re-listing on 28.09.2017.

	Case No.:6/11/84-ALC3/2017	Party Name: R & B CLOTHING INTERNATIONAL PVT. LTD		Status: Deferred
48	HQ File :01/84/050/00125/AM18/	RLA File :04/24/040/00078/AM18/	Lic.No/Date:0410163365 21.07.2017	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case has been referred to TC, Noida for comments. Committee decided to await their comments. The case stands deferred for re-listing on 28.09.2017.

49 Case No.:10/11/84-ALC3/2017 Party Name:JKM OVERSEAS Meet No/Date:11/84- Status:

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	PVT. LTD.,	ALC3/2017 31.08.2017	Deferred
HQ File :01/84/050/00129/AM18/	RLA File :05/23/040/00154/AM18/	Lic.No/Date:0510403486 24.07.2017	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case has been referred to TC, Noida for comments. Committee decided to await their comments. The case stands deferred for re-listing on 28.09.2017.

	Case No.:12/11/84-ALC3/2017	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
50	HQ File :01/84/050/00131/AM18/	RLA File :35/24/040/00013/AM18/	Lic.No/Date:3510045206 25.07.2017	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case has been referred to TC, Noida for comments. Committee decided to await their comments. The case stands deferred for re-listing on 28.09.2017.

	Case No.:19/11/84-ALC3/2017	Party Name:KABADI SHANKARSA & CO.,	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
51	HQ File :01/84/050/00138/AM18/	RLA File :07/24/040/00127/AM18/	Lic.No/Date:0710111944 28.07.2017	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the laymarker and sample of the export product. The case stands deferred for re-listing on 28.09.2017.

	Case No.:11/11/84-ALC3/2017	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:11/84- ALC3/2017 31.08.2017	Status: Deferred
52	HQ File :01/84/050/00130/AM18/	RLA File :02/24/040/00078/AM18/	Lic.No/Date:0210207776 01.08.2017	Defer Date: 28.09.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that this case has been referred to TC, Noida for comments. Committee decided to await their comments. The case stands deferred for re-listing on 28.09.2017.

53.

Case No.207	M/s. Shahi Exports Pvt. Ltd., Bangalore	
NC Meeting No.11/AM-18 Dated 31.08.2017	F.NO.01/84/162/00083/AM-18/DES-V	
Fixation of adhoc norms for export item – Ladies Blouse made of 60% Cotton 40% Rayon Yarn Dyed		
Fabric GSM-107 (Tolerance +/- 10%) Style No. 1A5 7661712/7661711- Under Advance Authoristion		
No. 0710108377 dated 16.06.2015		
Decision: M/S Shahi Exports Pyt Ltd. vide their letter dated. 24.05.2017 have requested for fixation		

Decision: M/S Shahi Exports Pvt. Ltd vide their letter dated 24.05.2017 have requested for fixation of norms for above said export product. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details

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provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.

54.

Case No.208	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.11/AM-18 Dated 31.08.2017	F.NO.01/84/162/00203/AM-18/DES-V
Prior fixation of adhoc norms under Special Advar	nce Authorization for export of 1. Girls Dress (Style

Prior fixation of adhoc norms under Special Advance Authorization for export of 1. Girls Dress (Style No. 4BK35VAC0) Made of 100% Polyester Woven Printed Fabric GSM 73 (Tolerance + Or - 10%) 2. Babies Garment (Dress) (Style No. 4BK35VAC0) Made of 100% Polyester Woven Printed Fabric GSM 73 (Tolerance + or - 10%) 3. Girls Dress (Style No. 4BK35VA20) Made Of 100% Polyester Woven Printed Fabric GSM 73 (Tolerance+ Or - 10%) 4. Girls Dress (Style No. 4BK35V9P0) made of 100% Polyester Woven Printed Fabric GSM 73 (Tolerance + or - 10%) 5. Babies Garments (Dress) (Style No. 4BK35V9P0) Made of 100% Polyester Woven Printed Fabric GSM 73 (Tolerance + Or - 10%) Under Special Advance License Scheme Under Para 4.04(a) (1) FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd vide their letter dated 25.08.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

55.

Case No. 209	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.11/AM-18 Dated 31.08.2017	F.NO.01/84/162/00176/AM-18/DES-V
Prior Fivation of adhag Norms for export of (1)	Infants Shorts Made a 98% Cotton 2% Elastane Dved

Prior Fixation of adhoc Norms for export of (1). Infants Shorts Made o 98% Cotton 2% Elastane Dyed Woven Fabric GSM-220 (Tolerance + or – 10%)(Style No.-XT00117) (2). Boys Shorts Made of 98% Cotton 2% Elastane Dyed Woven Fabric GSM-220 (Tolerance + or – 10%)(Style No-XB00174) (3). Girls Shorts Made of 98% Cotton 2% Elastane Dyed Woven Fabric GSM-220 (Tolerance + or – 10%)(Style No-XG00141) Under Special Advance License Scheme Under Para 4.04(a) (1) FTP 2015-20

Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 02.08.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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Case No. 210	M/s. Richa Global Exports Pvt. Ltd.
NC Meeting No.11/AM-18 Dated 31.08.2017	F.NO.01/84/162/00178/AM-18/DES-V

Prior fixation of adhoc Norms for Export Product Ladies Dress of 77% Cotton 23% Silk Dyed Woven Fabric GSM 52 (+/-10%) along with Indian Lining, Style No.42919 2. Ladies Dress of 77% Cotton 23% Silk Printed Woven Fabric GSM 52 (+/-10%) alongwith Indian Lining, style No. 46791 3. Ladies Blouse of 77% Cotton 23% Silk Printed Woven Fabric GSM 52 (+/-10%) Style No. 46789 Under Special Advance License Scheme Under Para 4.04(a) (1) of FTP 2015-20.

Decision: M/S Richa Global Exports Pvt. Ltd. vide their letters letter dated 02.08.2017 and 28.08.2017 respectively have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

57.

	Case No. 211	M/s. Richa Global Exports Pvt. Ltd.
	NC Meeting No.11/AM-18 Dated 31.08.2017	F.NO.01/84/162/00179/AM-18/DES-V
	Prior fixation of adhoc Norms For Export Product Ladies Top of 100% Polyester Velvet Burnout Lures	
D 1 W E1 ' CCM 120 (1/100/) 1 '41 I I' I' C 1 N 122400270 1		

Prior fixation of adhoc Norms For Export Product Ladies Top of 100% Polyester Velvet Burnout Lurex Dyed Woven Fabric GSM 120 (+/-10%) along with Indian Lining, Style No.132480270 Under Special Advance License Scheme Under Para 4.04(a) (1) FTP 2015-20.

Decision: M/S Richa Global Exports Pvt. Ltd. vide their letter dated 02.08.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

58.

Case No. 212	M/s. Stand21 Exports (India) Pvt. Ltd.
NC Meeting No. 11/AM18 dated 31.08.2017	File No.01/84/050/00304/AM-17/DES-V
RA. F.No. 04/24/040/00082/AM17	

Fixation of norms for export product "Shoes (Full Shoes Mens) against the Advance Authorization No. 0410162244 dated 02.09.2017.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee decided ratify the norms for the above AA as per DIPP comments vide F. No.7/303/2017-TSW dated 04.07.2017 as under:

The export product is made for Car Racing Driver & Safety Purpose, hence, their Tool/Die/Pattern is especially made for the Car Racing Driver Shoes. Wastage of item at S.No. 3 (Thread) has been reduced to 5 % from 7% as asked for.

Taking cue from SION G10 and the production and consumption certificate submitted by the

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irm/CA, the following norms are approve	ed:		
Item of Export	Quantity (Pairs)	Item of Import	Qty recommended for export of 1 pair of shoe
1.Full Shoes (Men's) made out of Cow Suede/Grain Leather containing Linining Fabrics-Grey 50% Viscose Fabrics-60" Width-230 GSM. Synthetic Sole Sheet made out of Styrene Butadiene Rubber (for Car Racing Driver)	1795	1. Lining Fabric —Grey 50% Kermel & 50% Viscose Fabric-60" Width-230GSM.	0.4123 Sq Meter
		2. Synthetic Sole Sheet made out of Styrene Butadiene Rubber of thickness; 4mm (103 sheets)	0.662 Sq Meter
		3. Thread 100% NOMEX Thread	70.65 meters
		4. Hologram: FIA LABELS	Net to Net
RA concerned may take further necessary	action sul	oject to compliance of othe	r usual conditions.

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39.		
Case No. 213	M/s. Radnik Exports	
NC Meeting No.11/AM-18 Dated 31.08.2017	F.NO.01/84/162/00176/AM-18/DES-V	
Prior fixation of adhoc norms under Special Advance Authorization for export of 1. Other Outer Garments Ladies Bed Jacket, Mfd of 100% Polyester Velvet Woven Dyed Fabric GSM 125(+/-10%) 2. Ladies Trousers, Mfd of 100% Polyester Velvet Woven Dyed Fabric GSM 125 (+)/-10%) under		
special advance license scheme under para 4.04(a) (1) <u>FTP 2015-20</u> . Decision : M/s. Radnik Exports vide their letter dated 22.08.2017 have requested for fixation of norms		
	vance Authorisation. Committee considered the case as	

for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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Case No.214	M/s. Ankhua Exports Pvt. Ltd.
NC Meeting No.11/AM-18 dated 31.08.2017	F.No. 01/84/050/085/AM15/DES-V
RA F.No.05/23/040/00072/AM15	

Modification of norms for the Adv. Authorisation No. 0510387213 dated 23.05.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee decided to modify the GSM from 104+/- 10% (Variation) to GSM 76+/-10% (Variation) both in import and Export against the Adv. Licence No. 0510387213 dated 23.05.2014 as per amendment sheet issued by the RA on 17.06.2014. RA concerned may take further necessary action and compliance of other usual conditions

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Case No.215	M/s. Flexituff International Ltd.
NC Meeting No.11/AM-18 dated 31.08.2017	F.No. 01/84/050/253/AM17/DES-V
RA F.No.56/24/040/00020/AM17	

Modification of norms for the Adv. Authorisation No. 5610004957 dated 28.07.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee decided to modify the norms for the above AA by allowing the wastage of 3% for the Import Item 2 (Titanium Dioxide).

RA concerned may take further necessary action and compliance of other usual conditions

62.

M/s. Flexituff International Ltd.
F.No. 01/84/050/245/AM17/DES-V

Modification of norms for the Adv. Authorisation No. 5610004967 dated 08.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee decided to modify the norms for the above AA by allowing the wastage of 3% for the Import Item 2 (Titanium Dioxide).

RA concerned may take further necessary action and compliance of other usual conditions

63.

Case No.217	M/s. Flexituff International Ltd.
NC Meeting No.11/AM-18 dated 31.08.2017	F.No. 01/84/050/252/AM17/DES-V
RA F.No.56/24/040/00021/AM17	Adv. Authorisation No. 5610004958 dated 28.07.2016
Modification of norms for the Adv. Authorisation No. 5610004958 dated 28.07.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee decided to modify the norms for the above AA by allowing the wastage of 3% for the Import Item 2 (Titanium Dioxide).

RA concerned may take further necessary action and compliance of other usual conditions

64.

Case No.218	M/s. Flexituff International Ltd.
NC Meeting No.11/AM-18 dated 31.08.2017	F.No. 01/84/050/444/AM17/DES-V
RA F.No.11/24/040/00004/AM17	Adv. Authorisation No. 1110028253 dated 04.01.2017
Modification of norms for the Adv. Authorisation, No. 1110028253 dated 04.01.2017	

Modification of norms for the Adv. Authorisation No. 1110028253 dated 04.01.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee decided to **modify** the norms for the above AA as per DIPP comments as under :

The case has been examined and firm has asked 10% wastage for import Item No. 1 (i.e. Staple Fibre) which is reasonable (Fibre to Yarn & then Fabric & bags). Accordingly, following norms are

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approved:

Export Item: Non Woven Geo Textile Bags 63051090

Quantity: 500 MT

S.No.	Import Item	Quantity
1.	PP Staple Fibre	55.00 MT
2.	Packing Material (PP Granules)	As per packing policy

RA concerned may take further necessary action and compliance of other usual conditions

65.

Case No. 219	M/s. Security Products Pvt.Ltd.
NC Meeting No.11/AM-18 Dated 31.08.2017	F.No.01/84/50/00142/AM17/DES-V
RA F.No.03/95/040/00544/AM16/	Modification of the adhoc norms for the AA
ν,	No.0310805629 dt.21.06.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application for modification of norms has been referred to DIPP for their comments. In this case applicant has informed that in two of the inputs, the quantity has been allowed much less than as applied i.e. 217.00kgs & 10.00Kgs instead of 567.30 kgs & 64.020 Kgs as applied for in the advance Authorization. NC decided to await comments of the DIPP. The case stands deferred for re-listing on 28.09.2017.

66.

Case No.220	M/s. Security Products Pvt.Ltd.
NC Meeting No.11/AM-18 Dated 31.08.2017	F.No.01/84/50/00327/AM17/DES-V
RA F.No.03/95/040/00544/AM16/	Modification of the adhoc norms for the AA
	No.0310799931 dt.02.11.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application for modification of norms has been referred to DIPP for their comments. In this case applicant has requested that out of 6 inputs, in one of the inputs, the quantity has been allowed much less i.e. 100.652 kgs & 2.845 Kgs instead of 144.530 Kgs & 6.250 kgs as applied for in the advance authorization. NC decided to await comments of the DIPP. The case stands deferred for re-listing on 28.09.2017..

67.

Case No.221	M/s. Security Products Pvt.Ltd.
NC Meeting No.11/AM-18 Dated 31.08.2017	F.No.01/84/50/00363/AM17/DES-V
RA F.No.03/95/040/00544/AM16/	Modification of the adhoc norms for the AA No. 0310806766 dated 01.08.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application for modification of norms has been received and firm has requested for allowing the UN1210 Printing Ink COMAG11050045 as 287.56 kg instead of 392.950 kg as applied for in the advance Authorisation. The case had been referred to DIPP for their comments. NC decided to await their comments. The case stands deferred for re-listing on 28.09.2017.

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Case No.222	M/s. Security Products Pvt.Ltd.
NC Meeting No.11/AM-18 Dated 31.08.2017	F.No.01/84/50/409/AM17/DES-V
RA F.No.03/95/040/00544/AM16/	Modification of the adhoc norms for the AA No. 031081024 dated 21.12.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application for modification of norms has been received and firm has requested for allowing the UN1210 Printing Ink COMAG11050045 as 575.120 kg instead of 785.120kg as as applied for in advance authorisation. The case had been referred to DIPP for their comments. NC decided to await their comments. The case stands deferred for re-listing on 28.09.2017.

69.

Case No.223	M/s. Classic Binding Industries
NC Meeting No. 11/AM-18 dated 31.08.2017	F.No. 01/84/050/00472/AM16/ DES-V
RA F.No. 03/94/040/00890/AM16/	Adv. Authorisation No. 0310802103 dated 29.01.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that M/s.Classic Binding Industries, Mumbai vide their representation dated 14.06.2017 has requested for enhancement in quantity of inputs for Sl. No. 1 & 4 which was decided by NC in its meeting No.19/84 dated 22.12.2016 against the Advance Authorisation No. 0310802103 dated 29.01.2016. The case has been referred to DIPP for comments. NC decided await their comments and to defer the case for relisting on 28.09.2017.

70.

Case No.224	M/s. Classic Binding Industries
NC Meeting No. 11/AM-18 dated	F.No. 01/84/050/00139/AM17/ / DES-V
31 :08.2017	
RA F.No. 03/94/040/00231/AM17/	Adv. Authorisation No. 0310805612 dated 20.06.2016

Committee considered the case as per agenda alongwith other relevant papers and noted that M/s.Classic Binding Industries, Mumbai vide their representation dated 14.06.2017 has requested for enhancement in quantity of inputs for Sl. No. 1 & 4 which was decided by NC in its meeting No. meeting No.19/84 dated 22.12.2016 against the Advance Authorisation No. 0310805612 dated 20.06.2016. The case has been referred to DIPP for comments. NC decided await their comments and to defer the case for re-listing on 28.09.2017.

71.

Case No.225	M/s. Violet Apparels Pvt. Ltd.
NC Meeting No.11/AM-18 Dated 31.08.2017	F. No.01/84/050/00398/AM-13/DES-V
RA. F.No. 05/24/040/00371/AM13	
Fixation of norms for export product "Shoes	(Full Shoes Mens) against the Annual Advance
Authorization No. 0510341894 dated 28.12.2012.	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to allowed personal hearing to firm and directed to ask the representative of the firm to come with CAD and sample of the export product. No







representative of the firm attended the hearing. NC decided to defer the case for re-listing on 28.09.2017.

72.

Case No.226	M/s. About U Fashions Pvt. Ltd
NC Meeting No.11/AM-18 Dated 31.08.2017	F.No. 01/84/050/00159/AM16/DES-V
RA F.No.03/94/040/00160/AM16	Adv. Authorisation No.0310796543 dated 10.06.2015

Modification of the norms for the Adv. Authorisation No.0310796543 dated 10.06.2015 - Request to reconsider the wastage allowed by NC 1% to actual wastage which is near about 30% decided in decided by NC in its meeting No. 19/84 dated 10.09.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to allowed personal hearing to firm and directed to ask the representative of the firm to come with CAD and sample of the export product. No representative of the firm attended the hearing. NC decided to defer the case for re-listing on 28.09.2017.

73.

Case No.227	M/s. Loyal Textile Mills Pvt. Ltd.
NC Meeting No.11/AM-18 Dated 31.08.2017	F.No. 01/84/050/022/AM12/DES-V
RA F.No.05/24/040/00509/AM16	Adv. Authorisation No. 0510397311 dated
	15.01.2016

Modification of norms for the Advance Authorisation No. 3510033691 dated 27.04.2011 – enhancement in chemicals allowed by Norms Committee.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm has requested for allowing chemical as per Fabric-II instead of Fabric-I for above said Adv. Authorisation as per Technical Committee Report. The Committee decided to ask the firm to clarify how they decided that there product is not covered under Fabric-I though as per advance authorisation issued in this case export item is covered under Fabric-I. No reply received from the firm till date. The case stands deferred for re-listing on 28.09.2017.

74.

Case No. 228	M/s. Citizen Technical Textile Pvt. Ltd.
NC Meeting No.11/AM-18 Dated 31.08.2017	File No.01/84/050/067/AM17/DES-V
RA. F.No. 52/24/040/00003/AM17	

Fixation of norms against the Advance Authorization No. 5210041867 dated 21.04.2016

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the firm has requested on 13.01.2017 for reopen their above said Adv. Authorisation as the case was rejected by NC in its meeting No. 15/84 dated 21.04.2016. The firm has now submitted the details of export product production from 1.4.2016 to 30.11.2016 duly certified by Independent Chartered Engineer. NC decided to ask the firm to provide the account of import in export product and defer the case for re-listing on 28.09.2017.

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Case No. 229 M/s. Shahi Exports Pvt. Ltd.

NC Meeting No.11/AM-18 Dated 31.08.2017 F.NO.01/84/162/00196/AM-18/DES-V

Prior fixation of adhoc norms under Special Advance Authorization for export of M/S Shahi Exports Pvt. Ltd. Faridabad vide their letter dated 21.08.2017 along with relevant documents for export of 1. Ladies Shirt (Full Sleeve (Style No.2006E) Made of 77% Cotton 20% Nylon 3% Spandex Woven Dyed Fabric GSM 95 (Tolerance + OR – 10%) 2. Ladies Shirt (Full Sleeve) (Style No.2040P) Made of 77% Cotton 20% Nylon 3% Spandex Woven Dyed Fabric GSM 95 (Tolerance + or – 10%) 3. Ladies Shirt (Full Sleeve) (Style No.2010E) Made of 3% Spandex Woven Printed Fabric GSM 95 (Tolerance + or – 10%) 4. Ladies Shirt (Full Sleeve) (Style No.2066P) Made of 77% Cotton 20% Nylon 3% Spandex Woven Yarn Dyed Fabric GSM 95 (Tolerance + or – 10%) Under Special Advance License Scheme Under Para 4.04(a) (1) FTP 2015-20.

Decision: M/S Shahi Exports Pvt. Ltd. Faridabad vide their letter dated 21.08.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

76.

Case No. 230	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.11/AM-18 Dated 31.08.2017	F.NO.01/84/162/00204/AM-18/DES-V

Prior fixation of adhoc norms under Special Advance Authorization for export of M/s Shahi Exports Pvt. Ltd. Faridabad vide their letter dated 30.08.2017 along with relevant documents for export of 1. Bib And Brace Overall Made of 100% Cotton Denim woven Fabric GSM-275 (Tolerance + or – 10%) Style No.RM8 7689672) 2. Ladies Jacket Made of 97% Cotton 3% Elastane Dyed Woven Fabric GSM-250 (Tolerance + or – 10%) (Style No.3U2049) Under Special Advance License Scheme Under Para 4.04(a) (1) FTP 2015-20.

Decision: M/s Shahi Exports Pvt. Ltd. Faridabad vide their letter dated 30.08.2017 have requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.

GSM should match in import and export.

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Case No. 231	M/s. SRV Synthetics.
NC Meeting No.11/AM-18 dated 31.08.2017	File No.01/84/0162/00182/AM18/DES-V
RA. F. No. 03/89/040/00283/AM16	

Fixation of adhoc norms against the Advance Authorization No. 0310804271 dated 29.04.2017.

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee, taking cue from SION (J-63) decided to allow the wastage as under :

Partially Oriented Yarn (Dyed / Un-Dyed) (50 to 600 Deneir and 34 to 144 Filament): 1.01kg content in the export product.

RA concerned may take further necessary action and compliance of other usual conditions

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